



(ii) in clause (j), after *Explanation IV*, the following *Explanation* shall be inserted, namely:—

*“Explanation V.—*Where goods of any description produced in India by an undertaking have been exported to a country outside India, then the goods so exported shall not be taken into account in computing for the purposes of this clause—

(i) the total goods of that description that are produced in India by that undertaking; or

(ii) the total goods of that description that are produced, supplied or distributed in India or any substantial part thereof;”.

Repeal and saving.

3. (1) The Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1980 is hereby repealed.

14 of 1980.

(2) Notwithstanding such repeal, anything done or may action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.